

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 3**

**IA 3642/2024 In C.P. (IB)/290(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 16.07.2024**

NAME OF THE PARTIES: OMKARA ASSETS RECONSTRUCTION  
PRIVATE LIMITED VS NEO CAPRICORN  
PLAZA PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 3642/2024**

1. Adv. Bhupendra Dave on behalf of RP.
2. This is an application seeking exclusion of the period consumed during the stay granted by the Hon'ble NCLAT. However, matter is still sub-judice before the Hon'ble NCLAT and stay has not been vacated.
3. List this IA on **05.09.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna